

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2335  
ANSWERED ON:23.07.2004  
MERGER OF BANARAS BANK WITH BOB  
Verma Shri Bhanu Pratap Singh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether 14.15 per cent amount was deducted from the deposits of account holders of the Banaras Bank Limited having more than Rs.1.00 lakh in their accounts at the time of its merger with the Bank of Baroda;
- (b) if so, the time by which the amount so deducted would be returned to the affected account holders alongwith the interest accruing thereon; and
- (c) if not, the reasons therefor ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) Yes, Sir. Benaras State Bank Ltd. (Amalgamation with Bank of Baroda) Scheme 2002 was notified on 19th June, 2002, amalgamating Benaras State Bank Ltd. with Bank of Baroda. In the case of depositors of the erstwhile Benaras State Bank having deposits in excess of Rs. 1.00 lac, first pro rata payment @ 85.85% has been made to the depositors by Bank of Baroda in terms of the scheme.
- (b) Unpaid amount will be paid from realization of `Non-Readily Realizable` (NRR) advances. As per scheme the final valuation of the NRR advances would be done on expiry of 12 years from the prescribed date.
- (c) : Does not arise.